

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1874  
ANSWERED ON:23.08.2012  
MAINTENANCE OF PETROL PUMPS  
Bais Shri Ramesh

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Oil Marketing Companies (OMCs) are not keeping up proper maintenance of the petroleum retail outlets and instead pressurising the dealers to bear the expenditure for the same;
- (b) if so, the details of such cases noticed during each of the last three years, company-wise and State/UT-wise;
- (c) whether the dealers have the right to cancel the lease of land and stop the dealership in such cases and also in cases of breach of contract by the OMCs; and
- (d) if so, the details of provisions in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

- (a) No, Madam.
- (b) Does not arise.
- (c) & (d) Terms of lease agreement decides the relationship between Landlord and lessee. Similarly, terms of dealership agreement decides the relationships between the public sector oil marketing companies and respective dealer. As per the agreements, in cases of breach of contract by either party, the agreement can be terminated by giving notice for the period given in the agreement.